

Now, first of all, about your point of order everything that is going on here is not according to the rules. You cannot raise a point of order at this point of time. Let us be very clear about that.

As far as the second point is concerned, you want to know what is the Government's policy. Now, the hon. Minister is on his legs, he wants to spell it out.

SHRI NANI BHATTACHARYA

He has given a wrong statement. There is no reference of Mandal Commission in the President's Address. Even the words 'Mandal Commission' have not been there in the President's Address.

SHRI ARJUN SINGH Sir, if I may be permitted to say, the procedure should be very clearly understood. The House at this moment, is, in fact, debating the President's Address given to the joint Session.

In that Address, there is a categorical mention about this subject. In the course of the debate in this House many hon. Members will be raising issues connected with that. In the reply to the debate, the hon. Prime Minister will be clarifying and saying about this subject. That is what the House is seized of. Now, so far as the direction of the Supreme Court is concerned, I have already said that if the Supreme Court has given any direction on any account then it is our duty to reply to whatever the Supreme Court wants in that forum and in an appropriate manner. That is all I can say. *(Interruptions)*

SHRI NIRMAL KANTI CHATTERJEE What is the policy of the Government?

SHRI ARJUN SINGH The policy is here in the President's Address. It will be clarified in the reply to the debate on President's Address.

SHRI NIRMAL KANTI CHATTERJEE : In response to the directives of the Supreme Court, the Government is forced to make a policy statement. Does it not devolve on the Government to make that

policy statement first in the House because we are in session? That is the question he has to answer. He is avoiding an answer to this question. *(Interruptions)*

MR SPEAKER You have made your point. Let us go to the next item now, namely Papers to be laid on the Table.

PAPERS LAID ON THE TABLE

1236 hrs

[*English*]

Annual Report of and Review on the working of the Institute of Applied Manpower Research New Delhi for 1989-90

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI H. R. BHARDWAJ) Sir, I beg to lay on the Table

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Applied Manpower Research New Delhi for the year 1989-90 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Institute of Applied Manpower Research New Delhi for the year 1989-90.

[*Placed in Library. Ser. No. LT 3791*]
Notifications under the Bureau of Indian Standards Act 1986 and Annual Report of and Review on the working of the Super Bazar the Co-operative Stores Ltd New Delhi for 1989-90, etc.

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES AND PUBLIC DISTRIBUTION (SHRI KAMAL UDDIN AHMED) Sir, I beg to lay on the Table —

(1) A copy each of the following Notifications (Hindi and English versions) under section 39 of the Bureau of Indian Standards Act, 1986 —

(i) The Bureau of Indian Standards (Terms and Conditions of Service of Employees) Amendment